

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.

Date of hearing/decision: 22.08. 2017

Customs Appeal Nos. 52895 of 2016 – SM

(Arising out of order-in-appeal No. CC(A) CUS/D-I/IMP/628/2016 dated 13.07.2016 passed by the Commissioner of Customs (Appeals), Delhi).

Vikram Tokas

Appellant

Vs.

CC, New Delhi

Respondent

Appearance:

None for the appellant

Sh. K. Poddar, AR for the respondent

Coram:

Hon'ble Mr. Ashok Jindal, Member (Judicial)

Final Order No. 56274/ 2017

Per: **Ashok Jindal:**

When the matter was called none appeared on behalf of the appellant nor any adjournment request have been received. Records have been perused. The matter was listed for final hearing on 06.02.17, 29.05.17, 14.07.17 and today. On all the occasions none appeared on behalf of the appellant nor any adjournment request have been received. Only on 06.02.17 Sh. B. Mohanty, Rep. for the appellant appeared but thereafter none appeared on behalf of the appellant. In that circumstances, it is concluded that appellant is not interested to pursue their appeal. Accordingly, the appeal is dismissed for non prosecution. The appellant is at liberty to file restoration of appeal within thirty days on receipt of this order.

(Dictated and pronounced in the open Court).

(Ashok Jindal)
Member (Judicial)

Pant

